

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

L O K S A B H A

UNSTARRED QUESTION NO. 2812

TO BE ANSWERED ON FRIDAY, 17th MARCH, 2023

CREATION OF LEGISLATIVE COUNCILS

2812. SHRI PINAKI MISRA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether several State Legislative Assemblies have adopted resolutions for creation of Legislative Councils in their respective States;
- (b) if so, the details thereof;
- (c) whether the Odisha Legislative Assembly has also adopted a unanimous resolution for creation of Legislative Council and if so, the details thereof;
- (d) whether the Union Government proposes to create such Council under Article 169 of the Constitution;
- (e) if so, the details and the proposed timeline thereof; and
- (f) if not, the reasons therefor?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a) to (f): Yes sir. In recent past, different States *viz.* Odisha, West Bengal, Rajasthan and Assam State Assemblies have adopted a resolution for creation of Legislative Council in the respective States. The said proposals are under examination in consultation with the concerned State Governments, thus, no rigid time frame can be given in the matter.
